

## NOTES OF THE REGISTRY

1. For Admission.  
2. MA 966/03 as joint pef72

D  
11.12.03

Bench.

## ORDERS OF THE TRIBUNAL

Order dated 12.12.2003

Heard Shri B.K.Dash, learned counsel for the applicants and Shri A.K.Bose, learned Senior Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents.

Shorn of unnecessary details, it would suffice to note that applicants' case having not been considered by the Respondents-Department for regularisation of their service under the scheme of Left out Casual Labourers introduced by the Respondents, they have approached this Tribunal for redressal of their grievances.

In the recent past we have disposed of similar matters with direction to Respondents-Department to consider the case of the applicants therein; for which they should make individual representation to the Respondents, in accordance with the norm of the scheme.

In view of this, we hereby direct that the applicants to make individual representation to the respondents by 20.12.2003 ventilating their grievances for regularisation. Upon receipt of the said representation, the Respondents should deal with the matter in accordance with the rules and instructions framed under the scheme.

With this we dispose of the O.A. at the stage of admission. No costs.

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Send copies of this order, along with copies of the O.A. to Respondents and free copies of this order be handed over to the learned counsel of both the sides.

Copy of order

dt. 12/12/03 with  
cause title  
issued to the  
counsel for  
both sides.

By  
S.O.

My  
18/12/03

*Julia*  
VICE-CHAIRMAN 12/12

*J.C.*  
MEMBER (JUDICIAL)

Copy of order  
dt. 12/12/03 a/w  
of copy issued  
to all the resp'ts.  
by Posts.

By  
23/12/03

S.O.

My  
23/12/03